The Declaration and Publication of Assets

and Members of Parliament,

Bill, 1986

THE CONSTITUTION (AMEND-MENT) BILL, 1987 (TO AMEND AR-TICLE 78.)

SHRI CHITTA BASU (West Bengal): Sir, I move for leave to introduce a Bill furher to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI CHITTA BASU: Sir, I introduce the Bill,

THE CONSTITUTION (AMEND-TIES OF MINISTERS AND MEMBERS

OF PARLIAMENT BILL, 1986-Contd.

SHRI SATYA PRAKASH MALAVIYA (Uttar Pradesh): Sir, I move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI SATYA PRAKASH MALAVIYA: Sir, I introduce the Bill.

وسنستعف فتعطف أأتم

THE DECLARATION AND PUBLICATION OF ASSETS AND LIABILITIES MINISTERS AND MEMBERS OF PARLIAMENT BILL, 1986. Contd.

श्री सत्य प्रकाश मालवीय: (उत्तर प्रदेश) मानने य उपमभाध्यक्ष जी, मैंने जो वर्तमान विशेषक प्रस्तुन किया है, वह इस ग्राण के साथ प्रस्तुन किया है कि इस में मुझ मानने य विपक्ष के सदस्यों का ग्रीर सत्ता पक्ष के सदस्यों का ग्रीर जो स्वतंत्र सदस्य हैं, सब का समर्थन प्राप्त होगा।

मान्यवर, आज देण में जो राजने तिक वृत्ते हैं, उसे बहुत हें संदेह और एक के दृष्ट से देखा जाता है, हालांकि में इस बात को मान कर चलता हं कि राज-ने ति हैं नो का अपम तौर से ईमानदार होते हैं ने कि कि केवल ईमानदार होना हूं आज के जमाने में ठेक नहीं है, बिल्क जो आम जनग है, बो जंब है, जो साधारण जतना है उनमें भी इस बात का विश्वास होना चाहिए कि जो राजनीतिक लोग है, चह मंत्रद के सदस्य हैं, राज्य सभा या लोक सभा के, या विधान सभा के या िसो पंचायत, या नगरपालिका या स्वायत्त संस्थाओं के सदस्य ईमानदार हैं।

264

इसलिए, मान्यवर, जो **मैंने** यह विधेयक र प्रस्तुत वित्या है, जिसवा नाम——

The Declaration and Publication of Assets and Liabilities of Ministers and Members of Parliament Bill, 1986

जिसके लिए हिन्दी में कहा गया है
"मंत्रियों तथा संसद सदस्यों को ग्रास्तियों
ग्रोर दायित्वों के घोषणा ग्रोर प्रवाशन
विधेयक इसमें इस बात के चर्चा है कि -

A bill to provide for the declaration and publication of assets and liabilities of Ministers and Members of Parliament and their family members and for matters connected therewin.

मान्यवर, इस विधेयक को प्रस्तुत करते समय जोकि सदन में 21 दिसम्बर, 1986 को पेश िया गया था, उसके उद्देश्य ग्रीर कारणों में मैंने इस बात की चना की है कि --

"For a healthy democracy clean and

honest public life is a must. The representatives of the people should above suspicion. It is at the level of Ministers including the Prime Minister and Members of Parliament that corruption has to be first stamped out lock, stock and barrel. It must appear that the Ministers and Members are functioning honestly and that they have not misused their positions. It is, therefore, proposed to make it mandatory every Minister and Member of Parliament to furnish a statement of his assets and liabilities and that of his family members from time to time to the respective Presiding Officers who will cause the same to be published in the Officia Gazette and laid on the Table of the

मान्यवर, हमारे देश में एवं अप्रेजों का शासन था, उस समय इस देश की आजादों को लड़ाई को राष्ट्रियता महास्मा

House.